

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Power Section) Civil Secretariat  
Jammu/Srinagar

Notification  
Srinagar, the <sup>let</sup> 22nd Aug 2016

SRO 273. – In exercise of the powers, conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Sanjeevan Kumar, Naib Tehsildar, Khara Balli, to be the Executive Magistrate of the first class, who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdiction of the Teshil Khara Balli of Sub-Division Khour of District Jammu.

By order of the Government of Jammu and Kashmir.

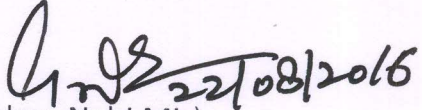
(Abdul Majid Bhat)  
Secretary to Government  
Department of Law, Justice and PA

No. LD (P) 94/1-Jammu

Dated : 22 - 08 - 2016

Copy to the:-

1. Secretary to Government, Revenue Department for information.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Srinagar.
4. District Magistrate, Jammu. This is with reference to his letter No. 753/DMJ/10/2016-17 Dated 19.07.2016 and 13.08.2016.
5. General Manager, Government Press, Srinagar for Publication in the extra ordinary issue of the Government Gazette.
6. SRO Section with 7 S.C.
7. Concerned file.

  
(Ghulam Nabi Mir)

Deputy Legal Remembrancer,  
Department of Law, Justice and PA